

PUBLIC ANNOUNCEMENT UNDER REGULATION 15(1) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF M/S. AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

OPEN OFFER FOR ACQUISITION OF 6282810 (SIXTY TWO LAKHS EIGHTY TWO THOUSAND EIGHT HUNDRED TEN) EQUITY SHARES FROM SHAREHOLDERS OF M/S. AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED ("AAIL"/ "TARGET COMPANY") BY MRS. ALPANA S DANGI ("ACQUIRER") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ["SEBI (SAST) REGULATIONS"].

1. Offer details:

- **Offer Size:** This Open Offer is being made by the Acquirer for acquisition of 6282810 fully paid-up equity shares of Rs. 10/- each constituting 54.50% of the total paid-up equity and voting share capital of the Target Company.
- **Offer Price:** An Offer Price of Rs. 22/- (Rupees Twenty Two Only) per fully paid-up equity share (hereinafter referred to as the "Offer Price") will be offered for the equity shares tendered during the tendering period. Assuming full acceptance, the total consideration payable by the Acquirer, will be Rs. 13,82,21,820/- (Rupees Thirteen Crores Eighty Two Lakhs Twenty One Thousand Eight Hundred and Twenty Only).
- **Mode of payment:** The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- **Type of Offer (~~Triggered Offer~~, Voluntary Offer/ ~~Competing Offer~~ etc.):** The Offer is a Voluntary Offer made under Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations. The Acquirer is desirous of consolidating her holding along with acquiring management control in the Target Company by further acquiring equity shares in the AAIL which may exceed the stipulated threshold limit specified under Regulation 3(1) of the SEBI (SAST) Regulations and therefore in compliance of Regulation 3(1) & 4 of the SEBI (SAST) Regulations this Open Offer is being made.

2. Transaction which has triggered the Open Offer obligations (Underlying Transaction):

DETAILS OF UNDERLYING TRANSACTION

Type of Transaction (Direct/Indirect)	Mode of Transaction (Agreement/Allotment/ Market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for Shares/ Voting Rights acquired (Rs. In Crores)	Mode of payment (Cash/securities)	Regulations which has triggered
		Number	% vis a vis total Equity/ Voting Capital			
NOT APPLICABLE						

3. Acquirer / PAC:

Details	Acquirer
Name of the Acquirer*	Mrs. Alpana S Dangi
Address	D/2, 7 th Floor, Mittal Grandeur, Khatau Road, Colaba, Cuffe Parade, Mumbai - 400 005
Name(s) of Persons in Control /Promoters/ Designated Partners of Acquirer /PACs where Acquirer/ PAC are companies	Not Applicable
Name of the Group, if any, to which the Acquirer/PAC-belongs to	Not Applicable
Pre-Transaction Shareholding	
• Number	2344033
• % of total share capital	20.33%
Proposed shareholding after the acquisition of shares which triggered the Open Offer	
• Number	Nil
• % of total share capital	Nil
Any other interest in the Target Company	Not Applicable

* For the purpose of this Open Offer, there is no Person Acting in Concert (PAC) with the Acquirer.



4. Details of Selling Shareholders:

Names	Part of Promoter Group (Yes/ No)	Details of shares/ voting rights held by the Selling Shareholders			
		Pre- Transaction		Post- Transaction	
		Number	%	Number	%
NOT APPLICABLE					

5. Target Company:

- **Name:** M/s. Authum Investment & Infrastructure Limited, having its registered office at 303, Kumar Plaza, 3rd Floor, Kalina Kurla Road, Santacruz (East), Mumbai- 400029 and Corporate office at 7, Mangoe Lane, 2nd Floor, Room No- 212, Kolkata- 700 001.
- **Corporate Identity Number ["CIN"]:** L51109WB1982PLC035088.
- **Exchanges where listed:** The equity shares of the Target Company are presently listed on BSE Limited and The Calcutta Stock Exchange Limited.

6. Other details:

- This is to inform to all the Shareholders of Target Company that the details of the Open Offer would be published shortly in the newspaper in terms of the provisions of Regulation 14(3) of SEBI (SAST) Regulations vide a Detailed Public Statement on or before 19.12.2018.
- The Acquirer undertakes that she is aware of and will comply with her obligations under the SEBI (SAST) Regulations and has adequate financial resources to meet the Offer Obligations.
- The completion of the Open Offer shall be subject to the approval of the Reserve Bank of India ("RBI") under the Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2015 issued through the RBI notification dated July 9, 2015.

Issued by:



MANAGER TO THE OFFER:

VC CORPORATE ADVISORS PRIVATE LIMITED,
CIN: U67120WB2005PTC106051
SEBI REGN NO: INM000011096
(Contact Person: Mr. Anup Kumar Sharma/ Ms. Urvi Belani)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No.- 2C, Kolkata-700 013
Tel. No : (033) 2225-3940
Fax : (033) 2225-3941
Email: mail@vccorporate.com
Website: www.vccorporate.com

Sd/-

Alpana S Dangi
(Acquirer)

Place: Mumbai

Date: 12.12.2018

